

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 53 OF 2022

BETWEEN

D. HEMAKUMAR

No. 1-63, Karani Village, Nagalapuram, Chittoor district,
Andhra Pradesh- 517 589

9884422695, taaurs@gmail.com

... APPLICANT

-Vs-

1. UNION OF INDIA,

Rep. by Secretary Ministry of Environment,

Forests & Climate Change, 3rd Floor,

Prithvi Wing, Indira Parvayaran Bhawan


Jor Bagh, New Delhi-110003.

Phone. No. +91 11 24695262, 24695265, 24695132

Email- secy-moef@nic.in and 8 others Respondents

COUNTER FILED BY THE 4TH RESPONDENT

DATE-05-09-2022



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
Chennai – 600 094. Mobile: 98407 98460 / 6383121322

COUNSEL FOR 4TH RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

ORIGINAL APPLICATION NO. 53 OF 2022

BETWEEN

D. HEMAKUMAR

No. 1-63, Karani Village, Nagalapuram, Chittoor district,
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It is certified that all the documents contained in the above annexure are true copies.

Date: 05.09.2022

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Original Application No.53 of 2022

(Under Section 18(1) read with Sections 14 & 15, of National Green Tribunal
Act 2010)

IN THE MATTER OF:

BETWEEN

D. Hemakumar,
No. 1-63, Karani Village,
Nagalapuram, Chittoor district,
Andhra Pradesh 517 589
9884422695, taaurs@gmail.com.. APPLICANT

-AND

1. Union of India, Rep. by Secretary
Ministry of Environment, Forests & Climate Change,
3rd Floor, Prithvi Wing, Indira Parvayaran Bhawan
Jor Bagh, New Delhi-110003
Phone. No. +91 11 24695252, 24695265, 24695132
Email- secy-moef@nic.in

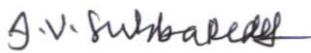
2. The State of Andhra Pradesh
Rep.by Principal Secretary for Mines and Geology,
Secretariat,
D No. 7-104, B-Block,
5th and 6th Floor, Ibrahimpatnam,
Vijayawada, AP- 521456.
Phone.No. 0866-2882170, Email- admin@apmines.gov.in.

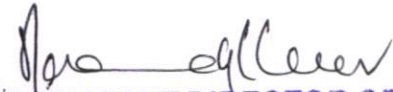
3. The District Collector Chittoor,
New Collectorate Office of Chittoor,
Chittoor District.Phone. No. 9491077001, 08572240333,
Email-collectorchittoor@gmail.com

4. The Assistant Director of Mines and Geology,
Chittoor Jurisdiction.
2-53 & 54, Officers Lane
Kongareddy Pally, Chittoor - 517001.
Phone.No. 08572-233994, Email-admactr-ap@gov.in.

5. The Chairman
Andhra Pradesh Pollution Control Board
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavarl Street, Kasturibaipet,
Vijayawada - 520 010.
Phone. No. 0866-2463202, Email- chairman@appcb.gov.in

**1ST PAGE
CORRES.**


ATTESTOR
Asst. Geologist
o/o. A.D. Mines & Geology
Chittoor.


DEPONENT
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.

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6. The Andhra Pradesh Mineral Development Corporation Limited,
Rep. by its Executive Director
No. 294/10, Tadigadapa to Enikepadu 100 ft. Road,
Kanuru Village, Penamaluru Mandal,
Vijayawada -521137
Phone. No. 0866 2429999,
Email- apmdcltd@yahoo.com

7. PMR Infra India Limited,
Rep. by Its Managing Director
Flat No. 706, MVV Royal Palace,
D.No. 1018, Visakhapatnam,
Andhra Pradesh- 530003.
Phone. No- Not known, Email- pmrofficevskp@gmail.com

8. Jai Prakash Power Venture Ltd.,
Rep, by its Managing Director
H.No. 40-14-7, Second Floor,
Chandramoulipuram, Benz Circle, Vijaviada,
Andhra Pradesh- 530003. Phone. No- Unknown, Email- Unknown

COUNTER AFFIDAVIT FILED BY THE 4th RESPONDENT

I, P.Prakash Kumar Son of Late P.Veeraiah, aged about 51 years,
Occ:Asst.Director of Mines and Geology, Chittoor at Old Collectorate,
Greampet, Chittoor do hereby solemnly affirm and sincerely state as
follows:-

I. I am the deponent herein and as such I am well acquainted with the
facts of the case.

II. This respondent denies each and every averment made in the affidavit
filed in support of the application as false and incorrect except those that are
specifically admitted herein in this counter affidavit.

III. With regard to the averment made in Paragraph 1 of the affidavit, it is
respectfully submitted that the River "Araniar" is originated at Sadasivuni
Konda in Narayanavanam Mandal and passing through various villages in
Narayanavanam, Nindra, Nagalapuram and Pichatur Mandals then enter into
the TamilNadu state. Total stretch of the Araniyar River is 108 Km and it
is a Non-Perennial river (3rd order river).

**2nd PAGE
CORRES.**

A.V. Subbarao
Asst. Geologist
ATTESTOR
o/o. A.D. Mines & Geology
Chittoor.

P. Prakash Kumar
DEPONENT

::3::

IV. With regard to the averment made in Paragraph 2 of the affidavit, it is submitted that it is denied as false. It is fact that the District Authority, Chittoor had been permitted Five (05) sand reaches for excavation of sand in the subject area after getting required Statutory Clearances i.e., Approved Mining Plan, Environmental Clearance and Consent for Operation from Authorized departments. Previously the above said sand reaches had been operated by M/s APMDC Ltd., Vijayawada as per sub rule 1 (d) of Rule 9-B of APMMC Rules 1966. As per G.O.Ms.No.71 for the extraction of the sand in 3rd order rivers the Environmental Clearances is not necessary as such M/s APMDC Ltd., was not taken EC and other permissions. Further Government of A.P has appointed a private agency i.e., M/s Jaya Prakash Power Ventures Ltd., undertake sand operations in the state for the package 3 (Nellore, Ananthapuram, Chittoor and YSR Kadapa Districts). The M/s Jaya Prakash Power Ventures Ltd., has taken all permissions as the excavations are for commercial purpose. At present the sand excavation & transportation work is going on under control of M/s Jayprakash Power Ventures Ltd., as per amendments made in the APMMC Rules 1966 is **Annexure 1**. The details of Five (05) authorized sand reaches in the subject area are as shown below:-

S.No.	Name of the Authorized sand reach	Location of the sand reach	Sand excavation permitted extent in Hect.	Permitted Sand Quantity in Cbm
1	Nandanam - 1	Sy.No.261 of Nandanam Village of Nagalapuram Mandal	4.910	49,100
2	Nandanam-2	Sy.No.261& 105 of Nandanam village of Nagalapuram Mandal	4.750	47500
3	B.K.Bedu	Sy.No.105 of B.K.Bedu Village of Nagalapuram Mandal	4.920	49,200

3rd PAGE
CORRES.

J.V. Subbared
Asst. Geologist
ATTESTOR
o/o. A.D. Mines & Gology
Chittoor.

[Signature]
**ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
DEPONENT
CHITTOOR**

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4	Subbanaidu Kandriga-2	Sy.No.53 of Karani village of NagalapuramMandal	4.880	48,800
5	S.S.B.Peta-2	Sy.No.01 of S.S.B.Peta Village of PichaturMandal	4.800	48,000
Total			24.260	2,42,600

V. With regard to the averment made in Paragraph 3 of the affidavit is denied as false. It is submitted that the allegation in the affidavit that sand mining is being done in the guise of "de-silting and dredging" is not correct, sand excavation is carrying out after getting required statutory clearances only. The details of statutory clearances of 05 (Five) authorized sand reaches as detailed below:

S.No.	Name of the Authorized sand reach	Approved Mining Plan	Environmental Clearance	Consent for Operation
1	Nandanam - 1	4472/MP-Sand/CTR/2020-9, Dt:04-11-2020	Order No.SEIAA/AP/CTR/MIN/11/2020/2309-631, Dt:01-12-2020, valid up to 30-11-2021	Order No.CTR-1000-8/PCB/ZO-KNL/CFE&CFO/2020, Dt:11-12-2020, valid up to 30-11-2021
2	Nandanam-2	4472/MP-Sand/CTR/2020-1, Dt:04-11-2020	Order No.SEIAA/AP/CTR/MIN/11/2020/2307-630, Dt:01-12-2020, valid up to 30-11-2021	Order No.CTR-1000-5/PCB/ZO-KNL/CFE&CFO/2020, Dt:11-12-2020, valid up to 30-11-2021
3	B.K.Bedu	4472/MP-Sand/CTR/2020-2, Dt:04-11-2020	Order No.SEIAA/AP/CTR/MIN/11/2020/2300-626, Dt:01-12-2020, valid up to 30-11-2021	Order No.CTR-1000-9/PCB/ZO-KNL/CFE&CFO/2020, Dt:11-12-2020, valid up to 30-11-2021
4	Subbanaidu Kandriga-2	4472/MP-Sand/CTR/2020-10, Dt:04-11-2020	Order No.SEIAA/AP/CTR/MIN/11/2020/2306-629, Dt:01-12-2020, valid up to 30-11-2021	Order No.CTR-1000-7/PCB/ZO-KNL/CFE&CFO/2020, Dt:11-12-2020, valid up to 30-11-2021
5	S.S.B.Peta-2	4472/MP-Sand/CTR/2020-8, Dt:04-11-2020	Order No.SIAA/AP/CTR/MIN/183489/2020-945, Dt:19-12-2020, valid up to 18-12-2021	Order No.CTR-1000-11/PCB/ZO-KNL/CFE&CFO/2020, Dt:18-01-2021, valid up to 18-12-2021

4th PAGE
CORRES.

AV Subbanaidu
ATTESTOR
Assistant Director
o/o. A.D. Mines & Geology
Chittoor.

[Signature]
DEPONENT
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.

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Further, it is respectfully submitted that the State Level Environmental Impact Assessment Authority (SEIAA), A.P has granted permission for sand mining with Semi-Mechanized method / Manually vide its Order No.SEIAA/AP/CTR/MIN/188843//2020/1036, Dt.19-12-2020. It is submitted that the shortest aerial distance from Ambakam Reserve Forest to the above said authorized sand reaches is 0.7 Km.

VI. With regard to the averment made in Paragraph 4 of the affidavit is denied as false. It is submitted that it is fact that as per New Sand Mining Policy - 2019. The officials consisting of all line departments i.e., Ground Water, Irrigation, Revenue and Mines and Geology had been conducted joint inspections for identification of sand bearing areas and placed their reports before the District Level Sand Committee, Chittoor. After verification of the reports of line departments, the District Level Sand Committee, Chittoor has conducted meeting on 30-10-2020 and ordered the Deputy Director of Mines and Geology, Chittoor to obtain Statutory Clearances like Approved Mining Plan, Environmental Clearance and Consent for Operation for excavation of sand in above said five (05) sand reaches along with other sand reaches in the Distirct. After getting all clearances, permitted for sand excavation in the above said sand reaches. Further, it is submitted that one Sri Dasu Manikantaiah has filed O.A.No.87/2020 before Hon'ble National Green Tribunal (SZ), Chennai against sand excavation in Surutupalli village of Nagalapuram Mandal, Chittoor District.

VII. With regard to the averment made in Paragraph 5 of the affidavit. It is submitted that this Hon'ble National Green Tribunal, South Zone, Chennai has appointed a joint committee in the matter of O.A.No.87/2020 and the

**5th PAGE
CORRES.**

A.V. Subbaraj
ATTESTOR
Asst. Geologist
o/o. A.D. Mines & Gology
Chittoor.

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**ASSISTANT DEPARTMENTAL
OFFICER OF
MINES AND GEOLOGY
CHITTOOR.**

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joint committee had been visited Surutupalli sand reach area on 31-12-2020 and submitted its report to the Hon'ble National Green Tribunal, South Zone, Chennai for information.

VIII. With regard to the averment made in Paragraph 6 of the affidavit is denied as false. It is submitted that in fact that after getting required statutory clearances i.e., Approved Mining Plan, Environmental Clearance & Consent for Operation from the authorized agencies (departments) the District Authority has permitted for sand excavation in Five (05) sand reaches in Araniar River located in various survey numbers, in various village limits in Nagalapuram and Pichatur Mandals of Chittoor District over an extent of 24.260 Hectares and totally permitted 2,42,600 Cbm of sand for excavation from the above said Five (05) sand reaches.

IX. With regard to the averment made in Paragraph 7 of the affidavit, it is respectfully submitted that the District Authority, Chittoor has got permission from the State Environmental Impact Assessment Authority, AP for sand mining with Semi - Mechanized method vide Order No.SEIAA/AP/CTR/MIN/188843//2020/1036, Dt:19-12-2020 and M/s Jayprakash Power Ventures Ltd., has formed Temporary roads for free movement of vehicles.

X. With regard to the averments made in paragraph 8 of the affidavit no comments are being offered..

XI. With regard to the averment made in Paragraph 9 & 10 of the affidavit is denied as false. It is respectfully submitted that Government of A.P has been awarded sand excavation work to private agency i.e., M/s Jayprakash Power Ventures Ltd., as per rules in force.

**6th PAGE
CORRES.**

J.V. Subbanna
Asst. Geologist
ATTESTOR
o/o. A.D. Mines & Geology
Chittoor.

J. V. Subbanna
**ASSISTANT DIRECTOR OF
MINERALOGY
CHITTOOR.**

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XII. With regard to the averment made in Paragraph 11 of the affidavit. It is respectfully submitted that the permitted sand reaches are located 230 mts faraway from State Highway. As per agreement between State Government and Private agency, the sand excavated from the authorized sand reaches shall be stored nearby stock points only. So that M/s Jayprakash Power Ventures Ltd., has been stored the sand at stock points ie., Subbanaidu Kandriga, Nandanam and Nagalāpuram to meet the sand supply in rainy season. At all-time not possible to excavate sand from reaches mostly in rainy season, water flowing time that the reason, the agency keep the excavated sand in particular stock yard and supply the same to the consumer from there.

XIII. With regard to the averment made in Paragraph 12 & 13 of the affidavit, it is respectfully submitted that the sand operations is being carrying out in the subject area after obtaining required clearances only and not deviated any rules and regulations in vogue.

XIV. It is submitted that the Hon'ble Tribunal has directed through the order dated.12-05-2022 that the District Collector, Chittoor to make spot inspection within two days and to file report. The District Collector, Chittoor has inspected the said area on 14-05-2022 and reported that no sand excavations is not being done at present and no machinery found in the sand localities of the five villages in a stretch of 11 kms. Further with regard to violation of conditions, unless a Technical Committee is appointed and verified thoroughly it is not possible to ascertain conditions violated or not and its impact on environment. Further, the Hon'ble tribunal directed the Asst. Director of Mines and Geology, Chittoor to assist the tribunal to find

**7th PAGE
CORRES.**

J.V. Subbaruddy
Asst. Geologist
ATTESTOR
o/o. A.D. Mines & Geology
Chittoor.

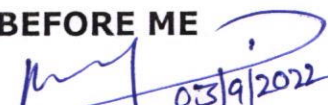
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DEPONENT
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.

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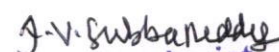
out whether there was any excavation done between the date orders passed as a technical person. In obedience to the orders, the Asst. Director and his technical staff has inspected all five sand reaches on 21-07-2022 and found that no sand excavation is being done in five villages in the stretch of 11 kms. The joint inspection report is enclosed for kind perusal. Further it is submitted that in obedience to orders of the Tribunal, the District Collector, Tirupathi has instructed the Tahsildar, Nagalapuram that to keep a constant vigil on extraction of sand from the reaches. The Tahsildar, Nagalapuram Mandal, Tirupathi District through the letter No.ROC.A/95/2022,dt.03.09.2022, informed that a team has constituted to has been keeping constant vigil for the extraction of the sand from the reach with VRO's of B.K.Bedu, Nandanam, Subba Naidu Kandriga and Karani Villages continuously round the clock and taken care not to extracting sand by using heavy machines from the reaches and the directions of the Hon'ble Tribunal is being followed.

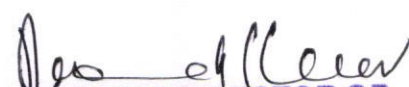
In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No.53 of the 2022 and pass such orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Chittoor
District Andhra Pradesh on
this the 3rd day of September , 2022
and signed his name in
my presence

BEFORE ME

03/9/2022
P.G. GOPI, M.A., LL.B.,
ADVOCATE
3-87, Vellore Road, Greampet,
CHITTOOR-517002, Cell: 9440254313
ADVOCATE, Chittoor DISTRICT
(AP/429/1996)

**8th PAGE
CORRES.**


Asst. Geologist
ATTESTOR Gology
o/o. A.D. Mines & Gology
Chittoor.


ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.

::9::

//ATTESTOR//

G.V. Subbaraj
Asst. Geologist
o/o. A.D. Mines & Geology
Chittoor.

VERIFICATION

I, P.Prakash Kumar, S/o.Late P.Veeraiah, Aged about 51 Years, Occ:Asst. Director of Mines and Geology, Chittoor do hereby verify that the contents of Paras of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 3rd day of September at Chittoor District

P. Prakash Kumar
DEPONENT
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

MINES & MINERALS - REGULATION OF SAND MINING IN THE STATE-AMENDMENT TO
ANDHRA PRADESH MINOR MINERAL CONCESSION RULES, 1966 - ORDERS - ISSUED

=====

INDUSTRIES & COMMERCE (MINES-III) DEPARTMENT

G.O.MS.No. 25

Dated: 16-04-2021.
Read the following:

1. G.O.Ms.No.1172, Ind. & Com. Dept, Dt:04-09-1967.
2. G.O.Ms.No.70, I.I.I&C (M.II) Dept., Dt:04.09.2019
3. G.O.Ms.No.71, I.I.I&C (M.II) Dept., Dt:04.09.2019
4. G.O.Ms.No.72, I.I.I&C (M.II) Dept., Dt:04.09.2019
5. G.O.Ms.No.73, I.I.I&C (M.II) Dept., Dt:04.09.2019
6. G.O.RT.No.252, I.I.I&C (ESTT) Dept.,Dt:09.10.2019
7. G.O.Ms.No.86, I.I.I&C (M.II) Dept., Dt:11.10.2019
8. G.O.Ms.No.99, I.I.I&C (M.II) Dept., Dt:15.11.2019
9. G.O.Ms.No.31, Ind. & Com. (Mines-III) Dept.,Dt:09.06.2020
10. G.O.Ms.No.32, Ind. & Com. (Mines-III) Dept., Dt:25.06.2020
11. G.O.Ms.No.41, Ind. & Com. (Mines-III) Dept., Dt:10.08.2020
12. G.O.Ms.No.69, Ind. & Com. (Mines-III) Dept., Dt:23.10.2020
13. G.O.Ms.No.78, Ind. & Com. (M.III) Dept., Dt:12.11.2020
14. G.O.Ms.No.5, Ind. & Com. (M.III) Dept., Dt:16.02.2021
15. From the DM&G, AP, single e-file No:INC01-MG0POLI/1/2021.

ORDER:-

In the G.O. 13th read above, Government, in due consideration of the recommendations of the Group of Ministers, have issued orders for upgrading the existing Sand Policy and accordingly decided to issue amendments to Rule 9-B of Andhra Pradesh Minor Mineral Concession Rules, 1966.

2. Accordingly, the following notification will be published in the Extra-Ordinary issue of the Andhra Pradesh Gazette **dt.**16-04-2021.

NOTIFICATION

In exercise of the powers conferred by sections 15(1), 15(1A), 21(2), 22, 23 and 23(c) of Mines and Minerals (Development and Regulation) Act, 1957, the Government hereby make the following amendments to Andhra Pradesh Minor Mineral Concession Rules, 1966 issued in G.O.Ms.No.1172, Industries (B-1), 4th September 1967 as subsequently amended.

2. These rules shall come into force from the date of issue of this notification. However, the Amendments issued to APMMC Rules, 1966 vide G.O.Ms.No.71, I.I.I&C (M-II) Dept. dated 04.09.2019 and as subsequently amended shall remain in force until such time the sand operations are completely taken over by the Agency(ies) selected for the respective package.

(P.T.O)

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AMENDMENT

In the said Rules,-

1. in the item (a) in Rule 9-B (1)(a)(iv), for the words "for local needs by bullock carts and tractors", the words "for local needs by bullock carts" shall be substituted.
2. for the item (b) in Rule 9-B (1)(a)(iv), the following shall be substituted, namely:

"Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government. Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable."
3. the item (d) in Rule 9-B (1)(a)(iv) and the item (m) in Rule 9-B (1)(b)(i) shall be omitted.
4. the item (iii) in Rule 9-B (1)(b), the following shall be substituted, namely:

"(iii) The Deputy Director of Mines & Geology concerned shall identify the potential sand bearing areas on regular basis along with Line Departments duly estimating the thickness of sand, Geo-coordinates of the demarcated area and mode of sand extraction and place the proposals for extraction before District Level Sand Committee."
5. for item (b) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:

"(b) The Deputy Director, Ground Water Dept., shall issue clearance for the specified sand bearing areas duly evaluating the report submitted by the Deputy Director of Mines & Geology concerned."
6. for item (c) under Rule 9-B (1)(b)(iv), the following shall be substituted, namely:

"(c) The Executive Engineer/River Conservator shall issue clearance for the specified sand bearing areas as proposed by the Deputy Director of Mines & Geology concerned duly providing the details of the ramps."
7. in the item (d) under Rule 9-B (1)(b)(iv), for the words "Assistant Director of Mines and Geology the words 'Deputy Director of Mines and Geology'" and for the words "basing on the Ground Water Department's feasibility report.", the words "basing on the Deputy Director Ground Water Department's clearance" shall be substituted.
8. the item (e) in Rule 9-B (1)(b)(iv) shall be omitted.
9. in the item (v) in Rule 9-B (1)(b), for the words "in the name of DistrictCollector", the words "in the name of the Agency selected for the respective package" shall be substituted.
10. In the said Rules, for the item (vi) under Rule 9-B (1)(b), the following shall be substituted, namely:

"(vi) After obtaining statutory clearances, Deputy Director of Mines & Geology

(Contd.)

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shall intimate the details of the new reaches to the Director of Mines & Geology for addition of reaches to the Selected Agency for the respective package."

11. after the item (vi) under Rule 9-B (1)(b), the following shall be added, namely:

"(vii) The Deputy Director of Mines & Geology concerned shall transfer all the statutory clearances of the reaches in the name of the Selected agency for the respective package.

(viii) After commencement of the agreement with the Selected Agency, in case of any newly identified sand reaches, the statutory clearances for the same shall be taken in the name of the selected agency."

12. in Rule 9-B (1)(c), for the words "M/s Andhra Pradesh Mineral Development Corporation Ltd., the words "The Agency selected for the particular Sand package" shall be substituted.

13. items (i), (iii), (iv) in Rule 9-B (1)(c) shall be omitted and in the item (iii a) in Rule 9-B (1)(c) for the words "village/village(s) within a radius of 5 kms abutting the IV, V & Higher order streams" the words "village/village(s) abutting the IV, V & Higher order streams" shall be substituted.

14. after the Clause (c) in Rule 9-B (1), the following shall be inserted, namely :

(c-1) Grant of Lease to the Successful Bidder for Extraction and Sale of Sand:

1. After receipt of recommendation regarding the successful bidder from the Service Provider, the Director of Mines & Geology shall issue Letter of Intent (LOI) to the Successful bidder within 3 days.
2. The Successful Bidder shall be required to enter into an Agreement with the Director of Mines & Geology along with the execution of Quarry Lease Deed, as per the format given in Form S1 (Appended), within a period of two(2) weeks from the date of issue of LOI duly furnishing the Performance Security for an amount as mentioned in the tender document towards Security deposit in the form of Bank Guarantee and paying all costs related to stamp duty, registration of the Quarry lease and any other applicable statutory charges.

Provided that, upon entering into an Agreement with the successful bidder, the Director of Mines & Geology shall immediately issue a work order to the successful bidder.

Provided that Quarry Lease Deed shall be executed within two(02) weeks from the date of issue of LOI, failing which the letter of intent shall be revoked and the Bid Security shall be forfeited.

Provided that Director of Mines & Geology may one-time allow a further suitable period at his/her sole discretion with reasons recorded in writing.

(Contd.)

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Provided further that the State Government may allow a further suitable period at its sole discretion with reasons recorded in writing.

3. If there is any default in payments by the bidder, the DM&G shall forfeit the amounts paid by the bidder.

4. The Agency shall adhere to the conditions of Agreement, Lease Deed and all other applicable Acts, Rules and Guidelines”

15. for the Rule 9-B (1)(d), the following shall be substituted, namely :

(d-1) Responsibilities of the Lessee selected for the particular package:

1. The Lessee shall explore to employ “Boatsmen Societies” for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.

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9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.

Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.

11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums & Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

(a) At Sand reaches

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three(3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

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(b) At Stockyards/ Reserve depots:

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill/ Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.
11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

(c) Sale & Transportation

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

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(d) Addition of New Sand reaches

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

(e) Other conditions:

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

(d-2) Cancellation of Leases

1. In case of any breach or non-compliance with any of the provisions of the Act and rules made thereunder and any violations to these Rules, the quarry lease inclusive of the Agreement shall be liable to be terminated by the Director of Mines & Geology.
2. Against any order issued by the Director of Mines & Geology, the Lessee may prefer a Revision before the State Government under Rule 35-B of APMMC Rules 1966."
3. for the items (i), (ii) & (iii) in Rule 9-B (1)(e), the following shall be substituted, namely :

"(i) The sand extracted by the Lessee shall be utilized anywhere within the State.

(ii) The District Collector shall put in place a proper administrative mechanism to curb illegal extraction and transportation of sand."

(iii) Sand shall be made available for self-consumption of village(s) abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing Free of Cost through a coupon system. The subsidy towards the same shall be borne by the State Government.

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Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency selected for the particular package. The cost incurred by the Agency towards the Sand operations shall be collected from the consumers as applicable"

17. in the Clause (i) in Rule 9-B (1)(f), for the words "Secretary, Mines, III & Com. Dept", the words "Prl. Secretary, Ind. & Com. (Mines) Dept." and for the words "Secretary, Mines, PR & RD Dept", the words "Prl. Secretary, PR & RD Dept." shall be substituted, the words "Commissioner, Special Enforcement Bureau" and the words "VC & MD, M/s APMDC Ltd. shall be omitted.
18. in the Clause (ii), in Rule 9-B (1)(f), for the words "Sand extraction" the words "Sand extraction, storage, sale, transportation etc." shall be substituted.
19. in the Rule 9-B (2), for the words "or by allotting the work to M/s APMDC Ltd." the following shall be substituted, namely :
 "Provided that, for undertaking De-siltation operations in areas other than Prakasam Barrage and Dawaleswaram barrage, the Irrigation Dept., may allot the De-siltation work to the Lessee selected for the respective Package on mutually agreed terms and conditions through Director of Mines & Geology."
20. for the item (ii) in Rule 9-B (2)(a), the following shall be substituted, namely:
 "(ii) There shall be joint inspection of the demarcated area by the Assistant Director of Mines & Geology concerned, Executive Engineer, Irrigation Dept., to ensure that the demarcated area to be de-silted by Irrigation Dept., shall not overlap with any of the area(s) already under de-siltation or likely to be de-silted by the Lessee appointed for the particular Package."
21. for the item (v) in Rule 9-B (2)(a), the following shall be substituted, namely :
 "(v) In case of handing over the areas for De-siltation to the Agency, the Agency shall undertake the de-siltation work by following the prescribed norms."
22. after the item (v) in Rule 9-B (2)(a), the following shall be inserted, namely :
 "(vi) The procedure for de-siltation of sand shall be prescribed by the Irrigation Department.
 (vii) The procedure for disposal of sand available after de-silting shall be prescribed by the Director of Mines & Geology / State Government."
23. the clauses (b) and (c) in Rule 9-B (2) and the sub-Rule (3) of Rule 9-B shall be omitted.

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24. for the words "specified stockyards" in the clause (a) of Rule 9-B (4), the words "reaches/stockyards" shall be substituted.

25. for the sub-Rule (5) in Rule 9-B, the following shall be substituted, namely :

"(5) Remittance of tender document fee proceeds to Dept., of Mines & Geology:

The proceeds from sale of tender document shall be remitted to the account of Dept., of Mines & Geology as specified by Director of Mines & Geology."

26. for the sub-Rule (9) in Rule 9-B, the following shall be substituted, namely :

"(9) Remittance of sale proceeds of Sand:

The periodic payments by the Agency selected for the particular package shall be remitted fortnightly to the Government as per the procedure laid down by the Finance Department."

27. the sub-Rule (10) in Rule 9-B shall be omitted.

28. for the sub-Rule (11) in Rule 9-B, the following shall be substituted, namely :

"(11) Sand extraction in Scheduled areas:

The Sand reaches located in Scheduled Areas shall be granted and Operated by the Tribal Societies as per the Panchayats Extension to Scheduled Areas (PESA) Rules, 2011 or any rules/amendments made thereunder. "

29. the sub-Rule (12) in Rule 9-B shall be omitted.

30. for the sub-Rule (14) in Rule 9-B, the following shall be substituted, namely:

"(14) Prohibition of stocking of Sand:

No person, unless permitted by the Government, is allowed to stock the sand beyond his/her self consumption requirements and shall not sell nor involve in any re-sale of sand"

31. in the sub-Rule (16) in Rule 9-B, the words "transporting sand without GPS devices" shall be omitted.

32. in clause (a) in Rule 9-B (16), for the words "Sand Way bill issued by Asst. Director of Mines & Geology concerned" the words "Sand Way bill /invoice" shall be substituted.

33. in clause (b) of Rule 9-B (16), for the words "Sand Way bill" the words "Sand Way bill / Invoice" shall be substituted.

34. for the clause (c), in sub-Rule (16), in Rule 9-B, the following shall be substituted, namely :

"In any case person including the agency / transporter sells the sand above the notified prices, a penalty of Rs.2000 per metric ton shall be levied;"

35. in the item (xii), in Rule 9-B (16)(f), for the words "Any other officer nominated by Dist. Collector (concerned)", the words "Any other officer nominated by Dist. Collector (concerned) / Director of Mines & Geology" shall be substituted.

36. in the clause (i), in sub-Rule (16) of Rule 9-B, for the words "M/s Andhra Pradesh Mineral Development Corporation Ltd.", the words "The Agency selected for the respective package" shall be substituted.

37. for the sub-Rule (17), in Rule 9-B, the following shall be substituted, namely :

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“(17) Appeals and Revisions:

1. Any person aggrieved by an order passed by the Deputy Director of Mines & Geology / Assistant Director of Mines & Geology may prefer an Appeal before the Director of Mines & Geology under Rule 35-A of APMMC Rules 1966.
 2. Any person / agency aggrieved by an order passed by the Director of Mines & Geology / Officials of Special Enforcement Bureau (SEB) pertaining to sand matters may prefer a Revision before the State Government under rule 35-B of APMMC Rules 1966.
38. the sub-Rule (18) , in Rule 9-B shall be read as sub-Rule 18(a) of Rule 9-B.
39. after the clause (a), in Rule 9-B (18), the following shall be inserted, namely :

“(b) Director of Mines and Geology shall issue operational guidelines from time to time for extraction and sale of sand to maintain environmentally sustainable sand mining in the State.”

40. after the sub-Rule (19), in Rule 9-B, the following shall be inserted, namely:

“(20) Interest:

The State Government shall charge simple interest at the rate of twenty-four (24) per cent per annum on any payment due to State Government which is delayed beyond the due date thereof.”

(21)Exit Plan for the existing leases:

1. Regarding IV, V and above order streams, M/s APMDC Ltd. shall hand over existing reaches to the Selected Agency for the respective package for extraction and disposal of the balance quantity of sand available in the reaches. The Successful bidder, after entering the agreement and execution of Lease deed shall be authorized to take over the sand reaches immediately for continuation of operations.
 2. The residual sand stocks in the stockyards/depots along with the infrastructure created shall be handed over to the selected Agency(ies) at the sale price of sand fixed by the Government for disposal to the end consumers.
 3. All the assets available with M/s APMDC Ltd. pertaining to sand operations such as weighbridges, CCTV cameras, Computers and other accessories etc., shall be handed over to the selected Agency(ies) duly evaluating and ascertaining the book value of the Assets and on mutually agreed terms and conditions.”
41. (a) the following Form S-1, Form S-2 and Form S-3 shall be substituted as annexed to this Order, namely,-
- (b) the existing Form S-4 and Form S-5 shall be omitted.

(Contd.)

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(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

**GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)**

To

The Commissioner of Printing, Stationery & Stores Purchases (Printing Wing) Andhra Pradesh, Vijayawada. (with a request to publish the above notification and arrange to send 200 copies of the same to the Government in Industries & Commerce (M.III) Department and 100 copies to the Director of Mines & Geology, A.P., Ibrahimpatnam, Vijayawada)

Copy to:

The Director of Mines & Geology, Ibrahimpatnam, Vijayawada.

The VC&MD, APMDC, Kanuru, Vijayawada.

The Commissioner, Special Enforcement Bureau, AP, Vijayawada.

The Director, Ground water & Water Audit Department, Vijayawada.

All the District Collectors in the State of A.P.

All the District treasury Officers in the State of A.P.

The Director, Treasures & Accounts, A.P., Vijayawada.

The Pay and Accounts Officer, Vijayawada.

The Accountant General of Andhara Pradesh, Vijayawada.

The P.S. to Hon'ble Deputy Chief Minister of Revenue.

The P.S. to Hon'ble Minister for PR & RD and Mines & Geology.

The P.S. to Hon'ble Minister for Water resources (Irrigation)

The P.S. to Hon'ble Minister for Finance & Planning.

The P.S. to Hon'ble Minister for Home.

The P.S. to Hon'ble Minister for Housing.

The PS to Secy. to Hon'ble Chief Minister.

The PS to Prl., Secy.(Mines), Ind.& Com. Dept.

The Law (H) Department.

The Finance (FMU-REV-I&C) Department.

SF/SC (Comp. No:1340996)

\\ **FORWARDED :: ORDER** \\

SECTION OFFICER

APPENDIECES

FORM S-1

**Lease Deed for Sand Package - XX (XX districts)
(See Sub-Rule 1(c-1)(ii) of Rule 9-B of APMMC Rules, 1966)**

This agreement entered into on this day of _____ of ___ between the Director of Mines & Geology on behalf of Government of Andhra Pradesh, referred to as the Lesser, which expression shall unless repugnant to the subject or context mean and include its successors, assignees and representatives etc., on one part.

AND

Sri/M/s. / S/o. _____ residing at herein after referred to as the Lessee) which expression shall include its successors in interest, legal representatives etc., on other part.

Whereas the <NAME OF THE SERVICE PROVIDER> Limited vide notification No. _____ dated: _____ invited online applications for extraction of sand from the Sand reaches, stocking, sale etc in Package – XX covering XX districts.

The Director of Mines & Geology issued Letter of Intent for the Sand Package vide Proceedings No. _____, dt: _____. This lease is subject to the extent, terms & conditions of notification and Andhra Pradesh Minor Mineral Concession Rules, 1966.

NOW IT IS MUTUALLY AGREED AND DECLARED BY AND BETWEEN THE PARTIES HERETO AS FOLLOWS:-

SCOPE OF THE WORK:

The Lessee / Lessee Company shall extract and store sand in Package – XX covering XX districts, with the details of specified areas along with corresponding geo-coordinates as provided in the Annexure 1, and dispose sand from the reach/stockyard at the rate not more than the sale price fixed by the Government from time to time.

PERIOD OF LEASE:

The lease deed shall be in force with effect from _____ and shall expire on _____.

The lease is not transferable.

QUANTITY OF SAND TO BE EXTRACTED:

1. The Lessee shall extract sand, stock, sale etc from the Sand reaches in Package – XX covering XX districts as per the details of specified areas along with corresponding geo-coordinates is provided in the Annexure 1.
2. The Lessee shall extract the indicated quantity from the specified sand reach, during the period of agreement in consonance with Approved Mining Plan, Environment Clearance, Consent for Establishment & Operation and other applicable Acts, Rules and guidelines in vogue.
3. The Lessee while extracting sand from the reach shall confine to the thickness specified in the Approved Mining Plan and to the boundaries notified.
4. The Lessee shall extract indicated quantity of sand during the period of agreement and sell/transport/dispatch to consumers /stockyards/depots/duly paying the statutory payments in advance from time to time.

5. The Lessee shall maintain true records of dispatch of sand from the sand reaches to the end consumer and stockyards.
6. The Lessee shall maintain true records of dispatch of sand from the reaches/stockyards/depots and file monthly and yearly returns to the competent authority as per APMMC Rules, 1966.

CONDITIONS:

1. The Lessee shall explore to employ "Boatsmen Societies" for sand excavation from specific notified Reaches through de-siltation, as per the procedure in vogue.
2. The Lessee shall be required to comply with the Sale price of Sand as fixed by GoAP at the reaches/stockyard and at specific cities/locations in the State.
3. The Lessee shall be required to meet the prescribed optimum operation of reaches, excavation, storage and sale obligations, as well as comply with all other conditions, as may be prescribed by the Director of Mines & Geology / State Government from time to time so that requisite quantity of Sand be made available and supplied to both Private and Government Construction works.
4. The Lessee shall be required to comply with all statutory provisions and shall indemnify the State Government against all liabilities, costs, expenses, damages and losses (including but not limited to any interest, penalties and legal costs) arising out of or in connection with breach or non-compliance with applicable laws.
5. The Lessee shall load Sand from Stockyard/Reach in the vehicles in case the Consumer arranges for their own transportation arrangements.
6. The Lessee shall engage and keep standby vehicles (~20 vehicles per Stockyard/Reach) for transportation of sand to consumers as and when required.
7. The Lessee shall deposit prescribed Performance Security Deposit which shall be liable to be forfeited in case of any default in timely payments or non-compliance with its obligations as per the Rules and as prescribed in the tender document.
8. The Lessee shall permit Sand booking through offline mode such that any consumer can go to the Stockyards/Reaches of their choice directly and after verifying the quality of sand and making necessary payments there itself can procure the sand in offline mode.
9. The Lessee shall permit "Free of Cost" sand through bullock carts as per existing mechanism.
10. The Lessee shall supply Sand "Free of Cost" for self-consumption of villages abutting the Reaches, Government sponsored Weaker Section Housing schemes and Government R&R packages Housing, through a coupon system. The subsidy towards the same shall be borne by the State Government.
 Provided that, for supply of sand for self-consumption of villages abutting the Reaches, the statutory levies viz. Seigniorage fee, Contribution to DMF and MERIT shall be exempted from the consumers by the Agency. The cost incurred by the Agency towards the Sand operations may be collected from the consumers as applicable.
11. The Lessee shall remit the cost incurred by Dept., of Mines & Geology, towards obtaining the statutory clearances viz. Approved Mining Plan(AMP), Environmental Clearance (EC), Consent for Establishment (CFE) / Consent for Operation (CFO) for the sand reaches which are handed over to the Agency for undertaking Sand operations, as per the procedure laid down by Director of Mines & Geology. The detailed procedure shall be communicated by the Director of Mines & Geology (DMG).
12. Lessee shall be required to abide by all Applicable Laws such as but not limited to Sand Policy of Andhra Pradesh, Mines Act 1952, MMDR Act 1957, APMMC Rules 1966, WALTA Act & Rules, MOEF&CC notifications, Office Memorandums &

Guidelines and any other applicable law, rules, Government orders, Instructions issued by Government and Dept., of Mines & Geology from time to time.

13. In addition to this, the Lessee shall ensure the following:

(a) At Sand reaches

1. Lessee must erect boundary pillars and shall ensure that the excavation does not take place outside the demarcated area/lease boundary.
2. Lessee shall secure perimeter of the dedicated sand bearing area to avoid encroachment at the designated reach.
3. Lessee shall excavate only up to the approved depth as per Approved Mining Plan at the designated reach.
4. Lessee shall be held responsible in case the Lessee fails to adhere to the above three (3) conditions and any other violations as per extant Rules.
5. Lessee shall deploy the necessary manpower to excavate Sand in accordance with the Approved Mining Plan, conditions of Environmental Clearance, Agreement guidelines, and as per the directives given by DMG.
6. The Lessee shall ensure that all the Reaches handed over to him with all statutory clearances are operational at all times.
7. During the non-monsoon season, if the number of reaches operating at optimum capacity fall below 70% of the total number of reaches in a package, the penal clauses shall be invoked as prescribed in the Tender document.
8. The DMG or any officer authorized by DMG shall have the right to levy penalty as per the penal clauses specified in the tender document.

(b) At Stockyards/ Reserve depots:

1. In order to meet the demand of Sand during monsoon season (i.e., in the months of July, August and September), the Lessee shall stock such quantity of Sand as prescribed by the Director of Mines & Geology with prior approval of the State Government or as specified in the Tender document at various Reserve Depots, in order to make the Sand available for sale throughout the State at the rate fixed by the State Government.
2. The Detailed List of stockyards along with the details of quantity of sand stock available, location etc. shall be intimated to Director of Mines & Geology by 30th June of every year.
3. The Penal provisions for not maintaining the specified amount of Reserve stocks shall be prescribed in the Tender document/ Agreement.
4. As the onset of Monsoon season may vary because of geo-climatic conditions, the Reserve stock requirement shall be maintained accordingly.
5. During the non-monsoon seasons, Sand may be supplied to the consumers from reaches to the extent possible.

However, for smooth supply of sand, if required, stockyards may be maintained at locations which cannot be served directly from the reaches in order to meet the requirement of sand.

6. Notwithstanding anything stated in these Rules/Agreement, in order to meet the demand of sand, the Agency shall maintain reserve depots / stockyards at any specified locations in the State as per the instructions of the Director of Mines & Geology.
7. In cases where the Lessee delivers Sand to the consumers from reach/stockyard in vehicles of the Lessee to a place which is distant from reach/stockyard, the Lessee shall abide by Sand rates as notified by the State Government for different cities/locations in the State.
8. Lessee shall identify and arrange Land for Reserve depots/stockyards, if maintained, with proper connectivity and ease of access for consumers.
9. Lessee shall collect sale price of Sand from the customers and issue Sale Waybill / Invoice along with the details of vehicle number, quantity etc., as applicable to the customer.
10. Lessee shall issue a copy of the said Sale Waybill / Invoice to the vehicle driver prior to dispatch of sand from the Reach/stockyard.

11. Lessee shall load the sand as per the approved capacity of the vehicle.
12. Lessee shall maintain daily production and dispatch register and statutory returns/clearances prescribed under various statutes.
13. Lessee shall furnish a sand reach / stockyard wise monthly and yearly returns statement in Form-S2(Appended) and Form-S3 (Appended) respectively to the Dept., of Mines & Geology on the quantity of sand excavated and transported to stockyard(s) as well as sand dispatched from the reaches / stockyard to the end customers within seven(7) days of the succeeding month.

(c) Sale & Transportation

1. Lessee shall obtain Dispatch permits/Transit forms / passes as per the procedure laid down by the Director of Mines & Geology for transportation of sand from reaches/stockyard to consumers.
2. The Lessee shall ensure that sand is available for sale throughout the year in the State.
3. The Lessee shall use authorized ramps as per existing mechanism for transportation of sand from the reaches.

(d) Addition of New Sand reaches

1. New Sand Reaches shall be continuously identified by the Dept., of Mines & Geology during the contract period for un-interrupted supply of sand, subject to availability of sand bearing areas.
2. Any new reaches of higher and lower order streams as identified by the Dept., of Mines & Geology in a package area during this period shall be allotted to the Lessee and Lessee shall undertake excavation, storage, sale etc. as per the existing mechanism.

(e) Other conditions:

1. The Lessee shall coordinate with the Deputy Director of Mines & Geology of the concerned district for taking over the details of the sand reaches, location details, extent, transfer of statutory clearances in the name of the Lessee and other requisite documents required to commence sand operations.
2. The Lessee shall permit and extend necessary support to the officials of the Dept., of Mines & Geology, officials of Special Enforcement Bureau (SEB), Police Dept., and officers from any other Law enforcement agency to inspect, check the sand operations, storage/stocking, sale, stock, stockyard operations, and vehicles as per the provision of Act and Rules and procedures in vogue.
3. The number of optimum operation of reaches shall be relaxed in case of issues beyond the control of the lessee such as inundation of the reaches, drought situation & Force Majeure events (Acts of God) and Govt./Judicial Orders.

Any other required conditions/modifications may be incorporated during the time of execution of Lease as the Director of Mines & Geology deem fit in accordance with the extant Acts and Rules.

SAND LEASE GRANTED THROUGH E-TENDER IS NOT TRANSFERABLE.

FAILURE AND TERMINATION:

The granting authority shall terminate the lease agreement, forfeit the security deposit and take possession of the area, order for seizure of sand stocks from the reach/stockyard/depots on contravention of any of rules and conditions of the agreement or in case of any breach or non-compliance with any of the provisions of the Act and rules made there under and any violations to these Rules

LESSEE

LESSOR

FORM S-3

Yearly Statement of extraction and disposal of Sand

[See Rule (1)d-1(xiii)(b)(xiii)) of Rule 9-B of APMMC Rules, 1966]

S.No	Package	District	Month	Permitted quantity	Dispatch to end users	Dispatch to Stockyard	Remaining reserves	Dispatch from stockyards	Balance quantity at Stockyard
1	2	3	4	5	6	7	8	9	10

Signature of the Authorized Signatory

GOPAL KRISHNA DWIVEDI
PRINCIPAL SECRETARY TO GOVERNMENT (MINES)

**REPORT FILED BY THE DISTRICT COLLECTOR, TIRUPATI IN
O.A.NO.53 OF 2022 BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE, CHENNAI.**

It is submitted that the National Green Tribunal southern zone, Chennai, vide their order Dated 18.5.2022 in OA number 53 of 2022 (SZ) it is directed "The District Collector is directed to keep a vigil on the dispute sites and ensure that no mechanized operation is being done contra to the environmental clearance".

In obedience to the orders issued, the District Collector, Tirupati vide Roc.No.C4/227/2022, dated 21.05.2022 has instructed the Tahsildar, Nagalapuram and Pitchatur to keep a vigil on the dispute sites and ensure that no mechanized operations are carried contra to the Environmental Clearance issued vide order dated 18.05.2022 in O.A.No.53 of 2022 of the National Green Tribunal, Southern Zone, Chennai.

The Tahsildar, Nagalapuram vide their Roc.No.A/95/2022 dated 03.09.2022 reported that as per the directions of the Green Tribunal, he has been keeping constant vigil on the extraction of sand from the reach by keeping the VROs of B.K.Beedu, Nandhanam, Subbanaidukandriga and Karani villages continuously round the clock. He has also reported that he has taken care for not extracting sand using heavy machineries from the reach and finally reported that the interim directions of the National Green Tribunal is being followed.

This is submitted for favour of information and the copy of report of the Tahsildar, Nagalapuram vide reference stated supra is herewith enclosed for favour of perusal.

03/09/2022

WSP
39
District Collector,
Tirupati.

Jas. M. C. Chinn
**ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.**

REVENUE DEPARTMENT

From
Sri.A.Prasannakumar,
Tahsildar, Nagalapuram(M),
Tirupati District.

To
The District Collector,
Tirupati.

Roc.A/95./2022 dated 03-09-2022

Sir,

Sub: OA No.152/2021 on the file of National Green Tribunal, South Zone sitting at Chennai- Tirupati District - NagalapuramMandal- OA filed by Sri.D.Hemakumar of Nagalapuram- the tribunal issued interim orders in OA No.53 of 2022 (SZ) directing the respondents not to use heavy machinery in extracting the sand - instructions followed - report submitted -reg.

Ref: 1. Original Application No. 152/2021 and interim orders in OA 53 of 2022 (SZ) on the file of Green Tribunal, sitting at Chennai.

-@@@

I submit that Sri.D.Hemakumar # 1-63, Karani Village, NagalapuramMandal, Chittoor District, Andhra Pradesh -517 589, has filed the above mentioned original application, alleging that the respondents namely - 1.Union of India, Rep by Secretary, Ministry of Environment, Forests & Climate Change, 3rd Floor, Prithvi Wing, Indira ParvayavaranBhawan, JorBagh, New Delhi-110003. 2. The State of Andhra Pradesh, Rep by Principal Secretary for Mines and Geology, Secretariat, #7-14, B-Block, 5th and 6th Floor, Ibrahimpatnam, Vijayawada, AP-521456. 3.The District Collector, Chittoor, New Collectorate Office of Chittoor, Chittoor District. 4.The Assistant Director of Mines and Geology, Chittoor Jurisdiction, # 2-53 & 54, Officers Lane, Kongareddy Pally, Chittoor-517001. 5.The Chairman, Andhra Pradesh Pollution Control Board, # 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada-520010. 6. State Environment Impact Assessment Authority (SEIAA) # 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada-520010. 7.The Andhra Pradesh Mineral Development Corporation Limited, Rep. by its Executive Direct, #294/1D, Tadigada to Enikepadu 100 ft. Road, Kanuru Village, PenamaluruMandal, Vijayawada - 521137. 8.PMR Infra India Limited, Rep. by its Chairman, Flat No.706, MVV Royal Palace, #1018, Visakhapatnam, AP - 530003. 9. Jai Prakash Power Venture Limited, Rep by its. Managing Director, #40-14-7, Second Floor, Chandra Moulipuram, Benz Circle, Vijayawada, AP-5300003. There are 9 respondents as mentioned above, the District Collector, Tirupati has called for my remarks on the affidavit filed by Sri.D.Hemakumar before the Green Tribunal, sitting at Chennai.

In this connection, I submit to state that the Green Tribunal sitting at Chennai, has made the following interim orders:

"1. The above captioned Original Application is filed by the applicant being aggrieved by the activities of the respondents 8 and 9, who have been carrying on sand mining in the Aaraniaar River in about 11 km stretch in 5 villages coming under the control of the NagalapuramMandal, Chittoor District.

2. Admittedly the private respondents have been given Environmental Clearance by the 6th respondent. As per the clearance, there was a condition that mining has to be done manually. In fact,

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ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR

Office Memorandum which gives out the guidelines for consideration of proposal for grant of Environmental Clearances dated 24.12.2013 specifically states that mining activity shall be done manually.

3. Contrary to the said condition, it is alleged that the project proponents are using heaving machinery and have breached the condition resulting in affecting the ecology in large. The applicant has also attached photographs taken on 09.01.2022 wherein the mining is being done with poclain machines.

4. In such circumstances, we feel that it would be detrimental if project proponents are allowed to mine with the help of the heavy machines. So, we deem it appropriate to direct the District Collector, Chittoor District to make spot inspection within two days and file a report adverting to the allegations made in the application.

5. In the event District Collector finds that the allegations made by the applicant are true, it is open to him to pass appropriate orders including stopping project proponents to do mining.

6. The applicant is directed to serve the relevant papers to the Learned Counsels and also send notice to respondents 8 and 9 through the Tribunal as well as privately.

7. Post the matter on 18.05.2022."

I submit that as per the directions of the Green Tribunal, I have been keeping constant vigil on the extraction of sand from the reach by keeping the VROs of B.K.Beedu, Nandhanam, SubbanaiduKandriga and Karani villages continuously round the clock. I have taken care of not extracting sand using heavy machineries from the reach. The interim directions of Green Tribunal is being followed. This is submitted favour of kind information.

Yours faithfully,

A. Madhupratap
Tahsildar,
NagalapuramMandal,
Tirupati District.

Copy submitted to the Revenue Divisional Officer, Srikalahasti for kind information.

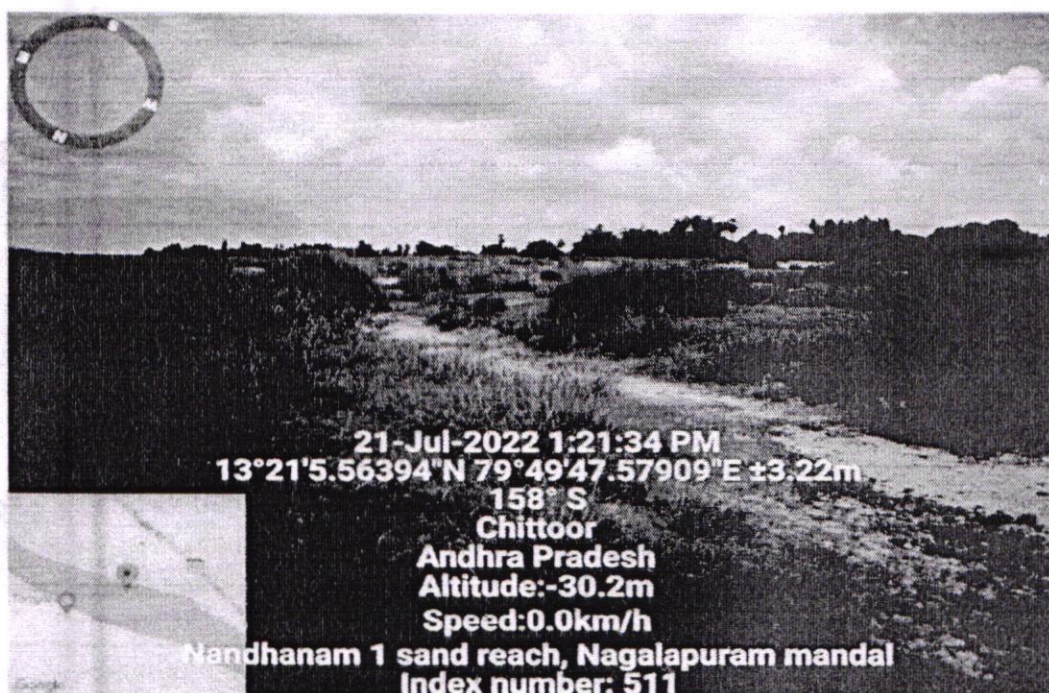
JOINT INSPECTION REPORT

In obedience to the orders Dt.18-05-2022 of the Hon'ble National Green Tribunal, South Zone, Chennai passed in O.A.No.53 of 2022 filed by Sri D.Hema Kumar the ADM&G, Chittoor and Technical staff have inspected the following Sand reaches on 21-07-2022 and found that sand excavation is not being done at localities of the 05 Villages in stretch of 11 Kms and the details are shown below:

Sl.No.	Name of the Reach	Location & Extent	Status of Sand Reach
1	Nandanam - 1	Nandanam Village, Nagalapuram Mandal, Chittoor District, 4.910 Hectares	Non-Working
2	Nandanam - 2	Nandanam Village, Nagalapuram Mandal, Chittoor District, 4.750 Hectares	Non-Working
3	Subbanaidu Kandriga	Subbanaidu Kandriga Village, Nagalapuram Mandal, Chittoor District, 4.880 Hectares	Non-Working
4	B.K.Bedu	B.K.Bedu Village, Nagalapuram Mandal, Chittoor District, 4.920 Hectares	Non-Working
5	S.S.B.Peta - 2	S.S.B.Peta Village, Pitchatur Mandal, Chittoor District, 4.800 Hectares	Non-Working

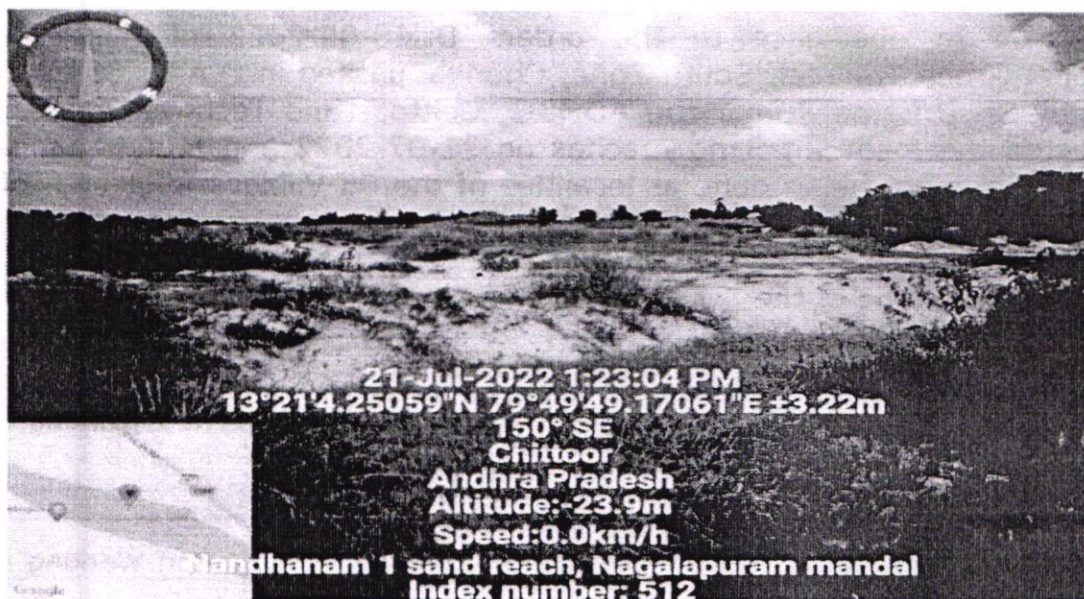
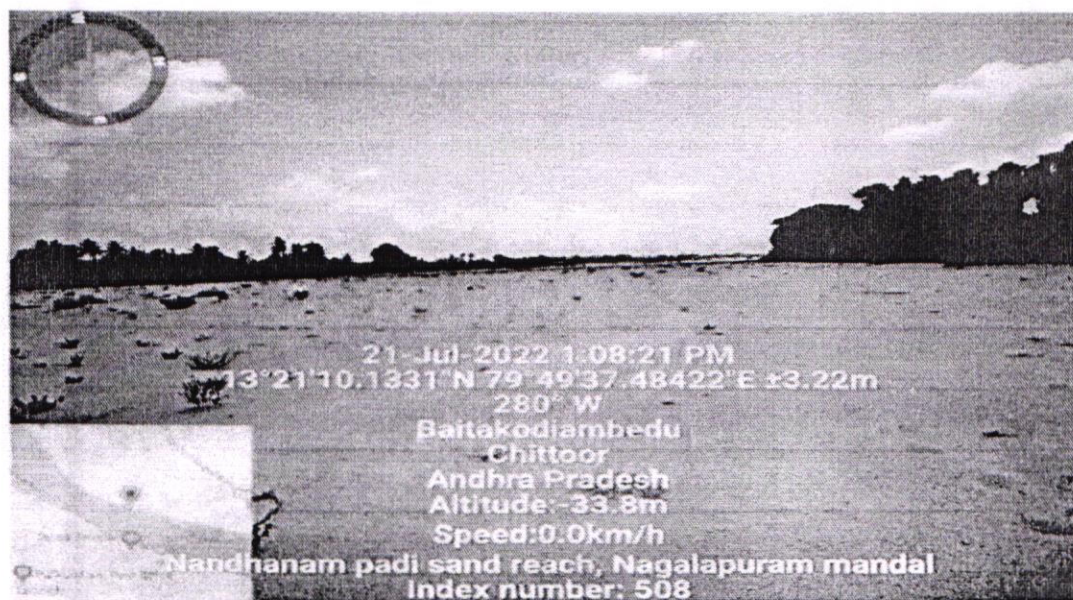
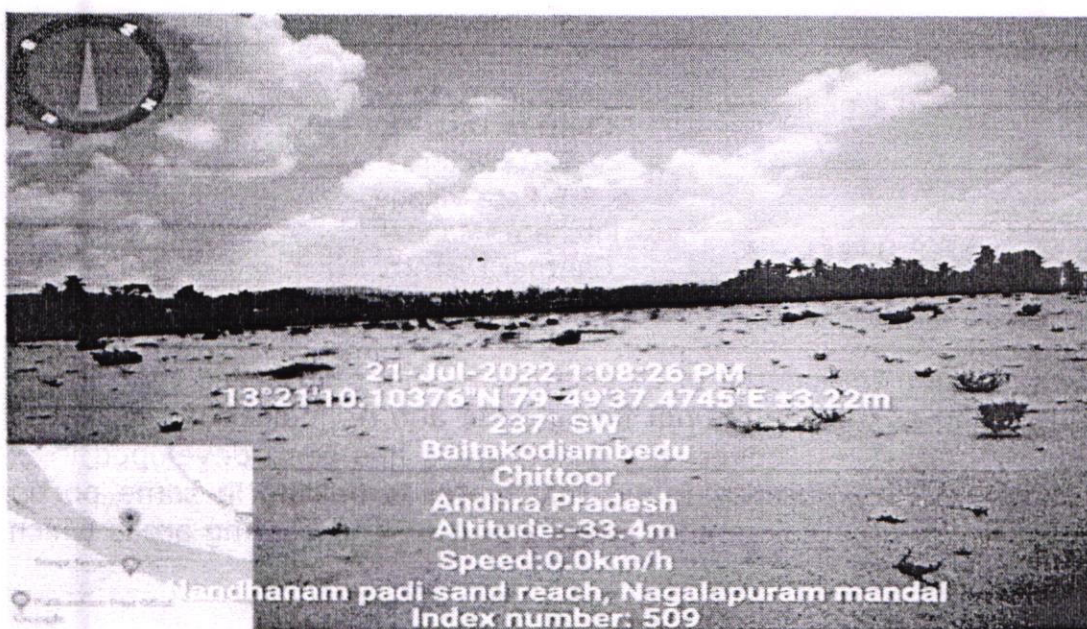
During the course of inspection, we have observed that at present no excavation of the sand is not being done and no indications of machinery movements found. Moreover, the green grass has been developed in entire stretch of 11 Kms. Further, found that water is flowing in some portion of the stretch. We have taken photographs of the Sand bearing areas which are shown below:

Nandanam - 1:-



Cont...2

-2-

**Nandanam - 2:-**

Cont....3

-3-

Subbanaidu Kandriga:-**B.K.Bedu:-**

Cont...4

-4-

**S.S.B.Peta:-**

This is submitted for favour of kind information and taking further necessary action in the matter.

C. Ramasubramanyam
(C.RAMASUBRAMANYAM)
 Royalty Inspector
 O/o.ADM&G, Chittoor

S. Durga Devi
(S.DURGA DEVI)
 Surveyor
 O/o.ADM&G, Chittoor

P. Prakash Kumar
(P.PRAKASH KUMAR)
 Asst. Director of Mines and Geology,
 CHITTOOR

P. Prakash Kumar
**ASSISTANT DIRECTOR OF
 MINES AND GEOLOGY
 CHITTOOR.**

-14-

Minutes of the District Level Sand Committee (DLSC) Meeting held on 31.10.2020 at 10.30 A.M. in the Chambers of the District Collector and Chairman of the District Level Sand Committee, Chittoor.

Officers Present:-

1. The District Collector & Chairman DLSC, Chittoor.
2. The Joint Collector-I & Vice Chairman, DLSC, Chittoor.
3. The District Panchayath Officer, Chittoor.
4. The Regional Transport Officer, Chittoor.
5. The Dy. Director, Groundwater Dept., Chittoor.
6. The Superintending Engineer (Irrigation), Chittoor/ Tirupathi.
7. The Environmental Engineer, APPCB, Tirupathi.
8. The Dy. Director of Mines & Geology, Chittoor.
9. The Asst. Director of Mines and Geology, Chittoor.
10. The District Sand Officer, APMDC Ltd., Chittoor.

At the outset, the Asst. Director of Mines & Geology, Chittoor appraised the committee with regard to New Sand Policy introduced by the Government of Andhra Pradesh and the salient features of the G.O's issued thereof. Further it was brought to the notice of the committee with regard to joint inspection taken up by the Mines & Geology, irrigation, Ground water and Water Audit, RWS & S and Revenue Departments for identification of new open sand reaches in the District for extraction of Ordinary Sand. The committee has resolved to permit sand mining in the below mentioned open sand reaches and directed the Deputy Director of Mines and Geology, Chittoor to obtain Approved Mining Plan, Environmental Clearance, CFE and CFC in the name of District Collector, Chittoor. Further, directed to prepare the closing orders pertains to the Nandanoor, Surutpalli and Kotrakona sand reaches as permitted quantity is exhausted.

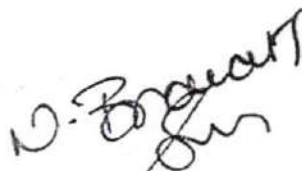
S No	Name of the Sand Reach	Sy No & Location	Extent (in Hects)	Quantity proposed in cum	Stream
1	Nandanam-2	281, Nandanam Village, B.K.bedu Revenue, Nagalapuram Mandal, Chittoor District	4.750	47,500	Arani River
2	B.K.Bedu	281, B.K.bedu Revenue village, Nagalapuram Mandal, Chittoor District	4.920	49,200	
3	Modugulapalem-2	1, Modugulapalem Village, Yerpedu Mandal, Chittoor(D)	4.940	49,400	Swarnamukhi River
4	Musalipedu	1, Musalipedu Village, Yerpedu Mandal, Chittoor(D)	4.540	45,400	
5	Kottrakona & Nandanoor	702, Kottrakona Village, G.D.Nellore(M)	4.69	46,900	Niva
6	Anagallu	Anagallu Village, Chittoor Rural Mandal	3.130	31,300	Niva
7	Muthukur	Muthukur Village, Chittoor Rural Mandal	3.590	35,900	Niva
8	S.S.B.Peta-2	S.S.B.Peta Village, PichaturMandal	4.800	96,000	Arani
9	Nandanam - 1	Nandanam Village, NagalapuramMandal	4.910	49,100	Arani
10	Subbanaidu Kandriga-2	SubbanaiduKandriga Village, NagalapuramMandal	4.880	48,800	Arani
11	Taha Nagar-1	Tahanagar Village, B.N.KandrigaMandal	4.760	47,600	Kusasthali

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**ASSISTANT DIRECTOR OF
 MINES AND GEOLOGY
 CHITTOOR.**

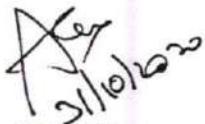
-15-

-2-

Finally, the Chairman, DLSC has concluded the meeting with a direction to get the all Statutory Clearances as early as possible to start the sand quarrying.



DISTRICT COLLECTOR/
CHAIRMAN DLSC,
CHITTOOR.




ADM&G,
CHITTOOR
CO-ORDINATOR

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	<p align="center">State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India</p>
	<p align="center">D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2309 - 631

01/12/2020

Sub SEIAA, A.P. – 4.91 Ha Proposed Ordinary Sand Mine in Nandanam-1 Sand Reach at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.- Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 10.11.2020 (SIA/AP/MIN/182914/2020), seeking Environmental Clearance for the proposed 4.91 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar River at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh., It was reported that the nearest human habitation viz., Nandanam (V) is existing at a distance of about 175 Kms from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

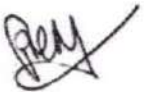
Mining of Sand – 49,100 m³/annum in 4.91 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

SLNo	North Latitude	East Longitude
102.	N13°21'04.73"	E79°49'47.84"
103.	N13°21'01.93"	E79°49'56.95"
104.	N13°21'58.61"	E79°50'01.88"
105.	N13°21'55.79"	E79°50'00.28"
106.	N13°21'58.47"	E79°49'55.57"
107.	N13°21'01.22"	E79°49'47.14"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the



File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana ,have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 49,100 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances , under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.

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File No. APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents

Handwritten signature

File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 2.43 Lakhs and Recurring cost Rs. 1.86 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.



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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool

Phones : 08518 – 233619

e-mail: zoknl-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-8/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.91 Ha Sand Mine of Nandanam - 1 Sand Reach at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZO/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2309-631, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.15.0 Lakhs in total mining area of 4.91 Hectares.

Mining of Sand in 4.91 Ha – 49,100 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'04.73"	E 79°49'47.84"
2.	N 13°21'01.93"	E 79°49'56.95"
3.	N 13°21'58.61"	E 79°50'01.88"
4.	N 13°21'55.79"	E 79°50'00.28"
5.	N 13°21'58.47"	E 79°49'55.57"
6.	N 13°21'01.22"	E 79°49'47.14"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 30.11.2021.

Encl:- Schedule 'A' & Schedule 'B'

K
Venkateswara
Rao

Digitally signed by K
Venkateswara Rao
Date: 2020.12.11
18:00:30 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.91 Ha Nandanam – 1 Sand Reach of Nandanam (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

- 22 -

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
Total		9.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTERA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL


Digitally signed by K
Venkateswara Rao
Date: 2020.12.11 18:00:49
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To
**The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.91 Ha Nandanam – 1 Sand Reach of Nandanam (V))**

-24-

File No. APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

84

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2307 -630

01/12/2020

Sub SEIAA, A.P. 4.75 Ha Proposed Ordinary Sand Mine in Nandanam-2 Sand Reach at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.- Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 10.11.2020 (SIA/AP/MIN/182824/2020), seeking Environmental Clearance for the proposed 4.75 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at Nandanam Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh,. It was reported that the nearest human habitation viz., Nandanam (V) is existing at a distance of about 175 Kms from the mine lease area and the project requires 8.5 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand - 47,500 m³/annum in 4.75 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

SLNo	North Latitude	East Longitude
97.	N13°21'08.38"	E79°49'31.21"
98.	N13°21'11.01"	E79°49'32.42"
99.	N13°21'13.97"	E79°49'27.57"
100.	N13°21'20.71"	E79°49'21.87 "
101.	N13°21'16.20"	E79°49'18.93"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana ,have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand

M

File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

47,500 m³/annum, duly stipulating a condition that the project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carry out mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.

File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 2.40 Lakhs and Recurring cost Rs. 1.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool

Phones : 08518 – 233619

e-mail: zoknl-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-5/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.75 Ha Sand Mine of Nandanam - 2 Sand Reach at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh. - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2307-630, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.75 Hectares.

Mining of Sand in 4.75 Ha – 47,500 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'08.38"	E 79°49'31.21"
2.	N 13°21'11.01"	E 79°49'32.42"
3.	N 13°21'13.97"	E 79°49'27.57"
4.	N 13°21'20.71"	E 79°49'21.87"
5.	N 13°21'16.20"	E 79°49'18.93"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Nandanam (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto **30.11.2021**.

Encl:- Schedule 'A' & Schedule 'B'

Digitally signed by K
K Venkateswara Rao
Venkateswara Rao
Date: 2020.12.11
17:57:40 +05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.75 Ha Nandanam – 2 Sand Reach of Nandanam (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

- 1 The source of water is bore well and the water consumption is 8.5 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	6.5
2	Domestic	2.0
	Total	8.5

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
	Total	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----.	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.


- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Digitally signed by K Venkateswara Rao
Date: 2020.12.11 17:57:59 +05'30'

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.75 Ha Nandanam – 2 Sand Reach of Nandanam (V))

File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2300 - 626.

01/12/2020

Sub SEIAA, A.P. - 4.92 Ha Proposed Ordinary Sand Mine in B.K. Bedu Sand Reach at
: B.K. Bedu Village, Chittoor Mandal, Chittoor District, Andhra Pradesh.-
Environmental Clearance - Issued- Reg.

- I. This has reference to your application submitted through online on 08.11.2020 (SIA/AP/MIN/182560/2020), seeking Environmental Clearance for the proposed 4.92 Ha. Sand Mine in favour of the Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at B.K. Bedu Village, Chittoor Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., B.K. Bedu (V) is existing at a distance of about 1.2 Km from the mine lease area and the project requires 8.0 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand - 49,200 m³/annum in 4.92 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl. No	North Latitude	East Longitude
69.	N13°21'26.22"	E79°49'06.13
70.	N13°21'29.62"	E79°49'07.66"
71.	N13°21'30.93"	E79°49'05.85"
72.	N13°21'32.59"	E79°49'02.50"
73.	N13°21'32.59"	E79°48'59.42"
74.	N13°21'33.48"	E79°48'55.36"
75.	N13°21'30.90"	E79°48'54.43"
76.	N13°21'29.20"	E79°48'58.08
77.	N13°21'27.44"	E79°49'00.93"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined

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File No.APPCB-11033/146/2020-TEC-EC-APPCB-Part(1)

the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand, 49,200 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior

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- concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-

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operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 2.60 Lakhs and Recurring cost Rs. 2.2 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above



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ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool

Phones : 08518 – 233619
e-mail: zoknl-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-9/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.92 Ha Sand Mine of B.K. Bedu Sand Reach at B.K. Bedu (V), Chittoor (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2300-626, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.92 Hectares.

Mining of Sand in 4.92 Ha – 49,200 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°21'26.22"	E 79°49'06.13"
2.	N 13°21'29.62"	E 79°49'07.66"
3.	N 13°21'30.93"	E 79°49'05.85"
4.	N 13°21'32.59"	E 79°49'02.50"
5.	N 13°21'32.59"	E 79°48'59.42"
6.	N 13°21'33.48"	E 79°48'55.36"
7.	N 13°21'30.90"	E 79°48'54.43"
8.	N 13°21'29.20"	E 79°48'58.08"
9.	N 13°21'27.44"	E 79°49'00.93"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at B.K.Bedu (V), Chittoor (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto **30.11.2021**.

Encl:- Schedule 'A' & Schedule 'B'

Digitally signed by K
K Venkateswara Venkateswara Rao
Rao
Date: 2020.12.11
18:01:19 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.92 Ha B.K.Bedu Sand Reach of B.K.Bedu (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

- 1 The source of water is bore well and the water consumption is 8.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	6.0
2	Domestic	2.0
Total		8.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
Total		0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.


K Venkateswara
Rao
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Digitally signed by K
Venkateswara Rao
Date: 2020.12.11 18:01:34
+05'30'

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.92 Ha B.K.Bedu Sand Reach of B.K.Bedu (V))

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 <small>सत्यमेव जयते</small>	<p>State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD. POST WITH ACK. DUE

Order No. SEIAA/AP/CTR/MIN/11/2020/2306-629

01/12/2020

Sub SEIAA, A.P. – 4.88 Ha Proposed Ordinary Sand Mine in Subbanaidu Kandriga-2 : Sand Reach at Subbanaidu Kandriga Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.- Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 11.11.2020 (SIA/AP/MIN/182795/2020), seeking Environmental Clearance for the proposed **4.88 Ha. Sand Mine** in favour of the **Assistant Director Mines And Geology, Chittoor District, Andhra Pradesh over the Araniar. River at Subbanaidu Kandriga Village, Nagalapuram Mandal, Chittoor District, Andhra Pradesh.** It was reported that the nearest human habitation viz., Subbanaidu Kandriga (V) is existing at a distance of about 550 mts from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.15.0 Lakhs and capacity of the project is as follows:

Mining of Sand – 48,800 m³/annum in 4.88 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl. No	North Latitude	East Longitude
93.	N13°20'23.23"	E79°50'37.29"
94.	N13°20'37.07"	E79°50'24.90"
95.	N13°20'38.88"	E79°50'27.31"
96.	N13°20'25.18"	E79°50'39.23"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 18.11.2020 & 19.11.2020. The representatives of the project proponent District Sand Officer, and their RQP M/s. PV Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 48,800 m³/annum, duly stipulating a condition that the project proponent shall carryout

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mining only one meter depth sand from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 26.11.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- I. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- II. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- III. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- IV. Under any circumstances under water sand mining shall not be carried out.
- V. This EC is valid for a period of 1 year only.
- VI. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- VII. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- VIII. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- IX. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- X. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- XI. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- XII. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
- XIII. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
- XIV. To assess the sand thickness, the Mines & Geology Department shall map

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- out the area establishing the width and depth / thickness of the sand.
- XV. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- XVI. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
- XVII. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
- XVIII. Transportation of sand from mine lease area shall be done during day time only.
- XIX. The proponent shall obtain necessary permission from the River Water Conservator.
- XX. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- XXI. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
- XXII. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
- XXIII. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- XXIV. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
- XXV. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.

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- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs 2.45 Lakhs and Recurring cost Rs. 1.95 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from respective departments.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and

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rules.

MEMBER SECRETARY, MEMBER,
CHAIRMAN, SEIAA, A.P. SEIAA, A.P.
SEIAA, A.P. SEIAA, A.P.

Special Secretary To Govt

To

The Assistant Director Mines And Geology,
Old Collector Office,586,Bound st Greampet,
Chittoor-517002 Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupathi APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

// T.C.F. B-011
P. Muna Sanyal

Senior Environmental Engineer
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool

Phones : 08518 – 233619

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CONSENT ORDER

Order No : CTR – 1000-7/PCB/ZO-KNL/CFE&CFO/2020

Date:11.12.2020

Sub: PCB – CFE and CFO – 4.88 Ha Sand Mine of Subbanaidu Kandriga – 2 Sand Reach at Subbanaidu Kandriga (V), Nagalapuram (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/ CTR/MIN/11/2020/2306-629, dt: 01.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 05.12.2020.
4. RO, Tirupati verification report dated 10.12.2020.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.15.0 Lakhs in total mining area of 4.88 Hectares.

Mining of Sand in 4.88 Ha – 48,800 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°20'23.23"	E 79°50'37.29"
2.	N 13°20'37.07"	E 79°50'24.90"
3.	N 13°20'38.88"	E 79°50'27.31"
4.	N 13°20'25.18"	E 79°50'39.23"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 08.12.2020 and found that the site is located in the River bed of Araniar River at Subbanaidu Kandriga (V), Nagalapuram (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto 30.11.2021.

Encl:- Schedule 'A' & Schedule 'B'

K
Venkateswara
Rao

Digitally signed by
K Venkateswara Rao
Date: 2020.12.11
17:59:39 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.88 Ha Subbanaidu Kandriga – 2 Sand Reach of Subbanaidu Kandriga (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

SCHEDULE - A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B**Water :**

- 1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
	Total	9.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
	Total	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.


-47-

- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao
Digitally signed by K Venkateswara Rao
Date: 2020.12.11 17:59:58
+05'30'
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.88 Ha Subbanaidu Kandriga – 2 Sand Reach of Subbanaidu Kandriga (V))

-48-
14846

	State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change, Government of India
	D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010

REGD.POST WITH ACK.DUE

Order No. SIA/AP/MIN/183489/2020 945

19/12/2020

Sub SEIAA, A.P. - 4.80 Ha Proposed Ordinary Sand Mine, SSB Peta-2 Sand Reach at
 : Sy.No. of SSB Peta Village, Pitchatur Mandal, Chittoor District, Andhra Pradesh - Environmental Clearance – Issued- Reg.

- I. This has reference to your application submitted through online on 28.11.2020 (SIA/AP/MIN/183489/2020), seeking Environmental Clearance for the proposed 4.80 Ha. Sand Mine in favour of the Assistant Director Mines and Geology, Chittoor, Chittoor District, Andhra Pradesh over the Araniar River at Sy.No. of SSB Peta Village, Pitchatur Mandal, Chittoor District, Andhra Pradesh. It was reported that the nearest human habitation viz., SSB Peta (V) is existing at a distance of about 3.2 Kms from the mine lease area and the project requires 9.0 KLD of water. It was noted that the capital investment of the project is Rs.14.0 Lakhs and capacity of the project is as follows:

Mining of Sand 48,000 – m³/annum in 4.80 Ha.

- II. The location of the sand mine as per the mining plan is as follows:

Sl.No	North Latitude	East Longitude
A	N13°19'47.10"	E79°51'36.65"
B	N13°19'43.14"	E79°51'40.51"
C	N13°19'54.35"	E79°51'44.75"
D	N13°19'57.56"	E79°51'42.31"

- III. The proposal comes under category 'B2'. The proposed project falls under Item No.1(a) of the schedule of the EIA Notification 2006-(i) Mining of Minerals (<100 Ha of mining lease area in respect of non-coal mine lease).

The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof; The State Level Expert Appraisal Committee (SEAC) examined the application, in its meetings held on 8th-11th December 2020. The representatives of the project proponent District Sand Officer, and their RQP Sri P.V. Satyanarayana, have attended the online meeting. The Committee recommended for issue of Environmental Clearance for one year to this proposed sand mining project for the production quantities: Ordinary Sand 48,000 m³/annum, duly stipulating a condition that the project proponent shall carryout mining only one meter depth sand

Signature

from the top manually and no underwater mining is undertaken. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. Under any circumstances, under water sand mining shall not be carried out. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 19.12.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC with further conditions that the sand mining proposal (i) Shall not attract the Forest act 1980, Wild life act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and ii) Shall not harm live stock and human beings and disturb their activities. **The SEIAA, A.P hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

A. Specific Conditions:

- i. The sand mining proposal shall not attract the Forest act 1980, Wild life (Protection) act,1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act,1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. Under any circumstances under water sand mining shall not be carried out.
- v. This EC is valid for a period of 1 year only.
- vi. The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MOEF O.M .No. J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules, 2004. The mining plan shall get modified to this extent.
- vii. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- viii. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- ix. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- x. Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- xi. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the

- vehicles shall be maintained within the emission norms.
- xii. The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3m. Regulatory Authority prior concurrence shall be taken for this activity.
 - xiii. Sand mining shall not be carried out below the ground water table under any circumstances. Regulatory Authority prior concurrence shall be taken for this activity.
 - xiv. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
 - xv. Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
 - xvi. The vehicles transporting sand shall not be overloaded. The trucks shall be covered with Tarpaulin.
 - xvii. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc., Regulatory Authority instructions be taken if there are any better alternatives.
 - xviii. Transportation of sand from mine lease area shall be done during day time only.
 - xix. The proponent shall obtain necessary permission from the River Water Conservator.
 - xx. The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
 - xxi. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
 - xxii. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road by the proponent at his cost.
 - xxiii. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
 - xxiv. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
 - xxv. Regular monitoring of Ground Water levels shall be carried out in and around the mine lease area to assess the quality of the ground water.

B. General Conditions:

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- ii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.

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- iii. The half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports shall be uploaded in the website of the project periodically. It shall simultaneously be submitted in hard and soft copies to the SEIAA, A.P., District Collector and Ministry's Regional office, Chennai on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- v. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed in consultation with concerned Regulatory Authority.
- vi. The funds earmarked for environmental protection measures (**Capital cost Rs.2.60 Lakhs and Recurring cost Rs.2.20 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- vii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- viii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- x. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xi. The proponent shall obtain all other mandatory clearances from

respective departments.

- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
----------------------------------	------------------------	--------------------------

Special Secretary To

Govt

To

The Assistant Director Mines and Geology, Chittoor,
Old Collectorate Chamber,
Greampet, Chittoor - 517 001,
Andhra Pradesh.

Copy to:

1. Prof. B.V Sandeep, Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Tirupati APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Chennai for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Chittoor District, Andhra Pradesh for kind information.

148.34

H.P.C.F.B.011

P. Munna Sounmyarthy
Senior Environmental Eng.
State Environment Impact
Assessment Authority
Govt. Of Andhra Pradesh



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE, Kurnool**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road, Kurnool

Phones : 08518 – 233619

e-mail: zoknl-jcee@appcb.gov.in

CONSENT ORDER

Order No : CTR – 1000-11/PCB/ZO-KNL/CFE&CFO/2020

Date: 18.01.2021

Sub: PCB – CFE and CFO – 4.80 Ha Sand Reach of SSB Peta – 2, Sand Reach at Sy.No. of SSB Peta (V), Pitchatur (M), Chittoor District, Andhra Pradesh - Consent for Establishment (CFE) and Consent for Operation (CFO) orders of the Board under Sec. 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:-

1. Circular Memo No.11/PCB/CFE/ROs & ZOs/2011-5055, dt.02.02.2013.
2. EC Order No. SEIAA/AP/MIN/183489/2020-945, dt: 19.12.2020.
3. CFE and CFO applications received by RO, Tirupati on 07.01.2021.
4. RO, Tirupati verification report dated 12.01.2021.

- I. In the reference 3rd cited, an application was submitted to the Board seeking Consent for Establishment (CFE) & Consent for Operation (CFO) for mining of Sand with installed capacities as mentioned below, with a capital investment of Rs.14.0 Lakhs in total mining area of 4.80 Hectares.

Mining of Sand in 4.80 Ha – 48,000 M³/Annum.

The co-ordinates of the sand mine as per EC order reference 2nd cited are as follows:

Sl.No	North Latitude	East Longitude
1.	N 13°19'47.10"	E 79°51'36.65"
2.	N 13°19'43.14"	E 79°51'40.51"
3.	N 13°19'54.35"	E 79°51'44.75"
4.	N 13°19'57.56"	E 79°51'42.31"

- II. The above site was inspected by the Environmental Engineer & Asst., Environmental Engineer, Regional Office, A.P. Pollution Control Board, Tirupati on 11.01.2021 and found that the site is located in the River bed of Aranier River at SSB Peta (V), Pitchatur (M), Chittoor District, Andhra Pradesh.
- III. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues Consent for Establishment (CFE) & Consent for operation ((CFO) to your activity under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to the activity at para (1) only.
- IV. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' & Schedule 'B'.
- V. This Order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- VI. This order is valid upto **18.12.2021**.

Encl:- Schedule 'A' & Schedule 'B'

**K Venkateswara
Rao**

Digitally signed by K
Venkateswara Rao
Date: 2021.01.18 15:29:28 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.80 Ha SSB Peta – 2 Sand Reach of SSB Peta (V))

Copy to the EE, RO, APPCB, Tirupati for information and necessary action.

-54-

SCHEDULE – A

- 1) The proponent shall operate with valid Consents of the Board, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981.
- 2) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
- 3) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
- 4) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability as applicable.

SCHEDULE - B

Water :

- 1 The source of water is bore well and the water consumption is 9.0 KLD.

Sl.No.	Source	Water consumption in KLD
1	Water sprinkling	7.0
2	Domestic	2.0
	Total	9.0

- 2 The maximum Waste Water Generation (KLD) shall not exceed the following:

Sl. No.	Source	Wastewater Generation (KLD)
a)	Domestic	0.5
	Total	0.5

Effluent Source	Standards to be complied	Mode of final disposal
Domestic	-----.	Septic tank followed by soak pit.

Air :

- 3) The proponent shall comply with the following for controlling air pollution.

Details of Fugitive Emissions	Dust control measures	Standards to be complied
Material Handling and Transportation	Covering the transport vehicles with Tarpalin sheets and sprinkling the water at mining area.	SO ₂ – 80 µg/m ³ , NO _x – 80 µg/m ³ , PM _{2.5} – 60 µg/m ³ , PM ₁₀ – 100 µg/m ³ , NH ₃ – 400 µg/m ³ ,

Other Conditions :

- 4) The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haulage roads etc.
- 5) The SPM, SO₂, NO_x, CO levels in the mining area shall conform to CPCB standards for ambient air.
Noise levels shall be controlled to acceptable limits (CPCB standards) during excavation in the mining area.

Special Conditions :

- 6) The proponent shall carry mining by scrupulously following conditions stipulated for river sand mining in MoEF O.M.No.J-13012/12/2013-1A-II(I) dated 24.12.2013 and in A.P. WALTA Rules. The mining plan shall get modified to this extent.
- 7) It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
- 8) Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
- 9) Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
- 10) Sand mining operations shall not affect the existing sources for irrigation or drinking water or industrial purpose.
- 11) Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.

- 12) The depth of the sand mining shall not exceed 1m. The thickness of the sand in the mining area shall be more than 3 m.
- 13) To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
- 14) Permission from the Competent Authority shall be obtained for drawl of ground water, if any, required for the project.
- 15) The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin.
- 16) Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
- 17) Transportation of sand from mine lease area shall be done during day time only.
- 18) The proponent shall obtain necessary permission from the River Water Conservator.
- 19) The proponent shall take necessary measures to ensure that there shall not any adverse impacts on human habitation existing nearby due to mining operations.
- 20) The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- 21) Sand mining shall not be carried out below the ground water table under any circumstances.
- 22) No sand mining activity shall be carried out during the monsoon season.
- 23) The mine shall comply the directions issued by the Board from time to time.
- 24) Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
- 25) The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

K Venkateswara
Rao

Digitally signed by K
Venkateswara Rao
Date: 2021.01.18 15:29:41 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

**To
The Assistant Director of Mines & Geology,
Chittoor, Chittoor Dist.
(4.80 Ha SSB Peta – 2 Sand Reach of SSB Peta (V))**



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change

Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010.

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/CTR/MIN/188843/2020/1036

Dt:19.12.2020.

Sub: SEIAA, A.P. - Sand Reaches - 10 Nos., in Chittoor District, Andhra Pradesh - Amendment to Environmental Clearances - Issued - Reg.

- Ref: 1. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2307-630, Dt:01-12-2020 (Nandanam-2 sand reach)
2. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2300-626, Dt:01-12-2020 (B.K.Bedu sand reach)
3. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2312-633, Dt:01-12-2020 (Modugulapalem-2 sand reach)
4. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2316-634, Dt:01-12-2020 (Musalipedu sand reach)
5. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2301-627, Dt:01-12-2020 (Kotrakona & Nandanoor sand reach)
6. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2299-625, Dt:01-12-2020 (Anagallu sand reach)
7. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2310-632, Dt:01-12-2020 (Muthukur sand reach)
8. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2309-631, Dt:01-12-2020 (Nandanam - 1 sand reach)
9. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2306-629, Dt:01-12-2020 (Subbanaidu Kandriga-2 sand reach)
10. EC. Order No.SEIAA/AP/CTR/MIN/11/2020/2302-628, Dt:01-12-2020 (Taha Nagar-1 sand reach)
11. Representation of the Assistant Director of Mines and Geology, Chittoor Letter No. No.3055/Sand/2019, dt: 17.12.2020 for Environmental Clearance amendment.
12. The SEAC,A.P., meeting held on 18.12.2020.
13. The SEIAA,A.P., meeting held on 19.12.2020.
14. Letter dated 19.12.2020 from the Assistant Director of Mines and Geology, Chittoor District, Andhra Pradesh.
15. The SEAC, A.P., Letter No.6/SEAC/AP/Environmental Clearance-Category B/2020, dated: 19.12.2020

**

1. In the references 1st to 10th cited, the SEIAA, AP had issued Environmental Clearances to the Sand reaches - 10 Nos., in Chittoor District, Andhra Pradesh stipulating the following condition :

A. Specific Conditions:

"ii. The project proponent shall carryout mining only one meter depth sand from the top manually and no underwater mining is undertaken."

2. In the reference 11th cited, the Assistant Director of Mines and Geology, Chittoor District, Andhra Pradesh in their letter dated 17.12.2020, requested for amendment in the Environmental Clearance Orders issued to the above Sand Reaches - 10 Nos., to operate through semi-mechanized method for sand mining.

3. The issue was examined by the SEAC, A.P., in its meeting held on 18.12.2020. The Committee observed the following:

The Committee after detailed discussions and deliberations, on the Environmental Clearance amendment to the above said sand reaches of sand mining with semi-mechanized method has considered and recommended subject to submission of the following information by the project proponent :

- i. The District Survey Report as per the " Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC.*
- ii. The details of the revised mining plan and*
- iii. The details of replenishment of sand in the sand reach.*

4. The State Level Environment Impact Assessment Authority (SEIAA), A.P., in its meeting held on 19.12.2020 examined the proposal and SEIAA agreed with recommendation of SEAC for taking up semi-mechanized mining in place of manual mining subject to

- i. There is no change in approved production quantities specified in EC orders*
- ii. production of the documents mentioned by SEAC before them for further necessary action by SEAC.*
- iii. All the conditions stipulated in the EC orders are to be followed scrupulously.*
- iv. This is applicable only for sand mining by Mines & Geology dept. for the EC orders pertaining to this agenda item.*
- v. All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) shall be scrupulously followed.*
- vi. The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matter of O.A.No.47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed .*

5. The Assistant Director of Mines and Geology, Chittoor, Andhra Pradesh through letter dated 19.12.2020 has submitted the documents of (i) The District Survey Report as per the " Sustainable Sand Mining Management Guidelines, 2016" issued by MoEF&CC. (ii) The details of the revised mining plan and (iii) The details of replenishment of sand in the sand reach, to the SEAC, A.P., vide reference 14th cited.

6. The SEAC, A.P., vide letter dated 19.12.2020 submitted to the SEIAA, A.P., for amendment in the Environmental Clearance Orders issued for the Sand reaches in various districts of Andhra Pradesh, vide reference 15th cited, in accordance with the minutes of the 156th SEAC, A.P., meeting.

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7. In view of the above, the Specific Condition of A (ii) in the Environmental Clearance orders issued to the above 1 to 10 Nos Sand Reaches in Chittoor District are to be amended as :

A. Specific Conditions:

"ii. The project proponent shall carryout mining only one meter depth sand through Semi-Mechanized/Manually and no underwater mining is undertaken".

Subject to the following conditions:

- (a) *There is no change in approved production quantities specified in EC orders*
- (b) *All the conditions stipulated in the EC orders are to be followed scrupulously.*
- (c) *This is applicable only for sand mining by Mines & Geology dept. for the EC orders pertaining to this agenda item- 148.72.*
- (d) *All the conditions and guidelines issued by MoEF&CC, Govt of India (2016) shall be scrupulously followed.*
- (e) *The directions issued by the Honb'le NGT, Southern Zone, Chennai in the matte of O.A.No. 47 of 2016 (SZ) & 177 of 2016 (SZ), Order dated :14.12.2020 shall be scrupulously followed.*

8. All other information mentioned and conditions stipulated in the above said Environmental Clearance orders issued 1 to 10 Nos., of Sand Reaches in Chittoor District are remains the same.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To
The Assistant Director of Mines & Geology,
586, Bound St, Greampet, Chittoor,
Andhra Pradesh 517002

Copy to:

1. The Vice Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Chittoor, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

//T.C.F.B.O//

P. Mune Swamy Reddy
SENIOR ENVIRONMENTAL ENGINEER (EC)

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No. 11/2020
ASSISTANT DIRECTOR OF
MINES AND GEOLOGY
CHITTOOR.